

**SPECIAL BENCH**

**ITEM NO. 131**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 9/2022 IN CP No. 61/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>UNION OF INDIA, THROUGH SFIO V/S ROTOMAC GLOBAL PRIVATE LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>212(14A) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Manu Vardhan, Adv. : *For the Petitioner*  
Sh. Aditya Gauri and Dhananjaya Sud, Adv. : *For the R1 and R4*  
Sh. Rohan Gupta, Adv. : *For the Res. No. 42, 43 and 44*  
Ms. Gunjan Jadwani, Adv. : *For the Res. No. 38, 39 & 41*  
None. : *For the Respondent no. 6*  
None. : *For the Respondent no.37*  
None. : *For the Respondent no. 40*  
None. : *For the Respondent No.42-44*  
None. : *For the Respondent No. 51*  
None. : *For the applicant in IA No. 9/2022*

**ORDER**

This petition has been filed by the Petitioner seeking disgorgement of assets, property and cash as the case may be, from Respondents alleged to be found involved in fraud in Respondent No.1 Company. In this respect, Respondent No. 40 has filed IA No.9/2022 seeking dismissal of main petition CP No. 61/ALD/2021.

Reply to main petition is filed. A date is requested by the learned counsel for the Petitioner for filing rejoinder, let the same be filed within two weeks by serving an advance copy to the other side.

Let the matter be listed on 19<sup>th</sup> April, 2023 for arguments before Regular Bench.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Harnam Singh Thakur)  
Member (Judicial)**

**14<sup>th</sup> March, 2023**

*Md. Zaid  
(Stenographer)*